

(d) Government has released Rs. 3.00 crores each in 1994-95 and 1995-96 as grant-in-aid to the Authority.

[English]

Defence Lands on Lease for Schools in Delhi Cantt.

2983. SHRI VISHAMBHAR PRASAD NISHAD : Will the Minister of DEFENCE be pleased to state :

(a) whether Defence lands have been given on lease for running Army Public School and the Air Force School at Dhaula Kuan and Subroto Park in Delhi Cantt;

(b) if so, the terms and conditions of the lease and area that have been leased and amount of lease rent charges;

(c) whether these schools are run by societies floated under the aegis of Army/Air Force and if so, whether the Government have any control over these societies;

(d) whether three types of rates for tuition fees are charged from the students and if so, details thereof;

(e) whether the rates of tuition fees other charges have been approved by the Government and whether these are in conformity with the rules framed by the Education Department of Government;

(f) if not, whether Government propose to take any action to correct this situation; and

(g) whether children of parents not serving in Army/Air Force are admitted into these schools and if so, the rates of fees payable by such children?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) and (b). Yes, Sir, the Defence Land measuring 30.50 acres has been leased for running of the Army Public School at Dhaula Kuan under two separate leases on nominal rent of Rs.2/- per annum (@ Rupee 1/- per lease) and 15 acres of land has been leased for the Air Force School at Subroto Park in Delhi Cantonment on payment of nominal rent Rs.1.50/- per annum. The other main terms and conditions are that the land will be used only for the school purposes and prior permissions for construction of buildings will be obtained from the competent authority as per the lease deed.

(c) Yes, Sir. Army Public School is run by Army Welfare Education Society under Delhi State Education Act and rules, 1973. The Air Force School is run by IAF Educational and Cultural Society registered under Societies Registration Act, 1860.

(d) In Army Public School four types of tuition fee and in Air Force three types of tuition fee are charged. The details are given in the enclosed Statement.

(e) and (f). The rates of tuition fees and other charges in Army Public School are intimated to the Education Department. In the Air Force School the rates

of tuition fee are approved by IAF Educational & Cultural Society and are filed with the Directorate of Education Delhi Administration. The Army Public School are established with the non-public Army Welfare Funds partly subscribed by the Defence personnel and Air Force School are funded by IAF Educational and Cultural Society. The fee structure is therefore, different for the wards of the Officers, JCOs, ORs, Air Force Airmen, Air Force Officers and those of Civilians. It is not considered necessary to remove the differential fee structure.

(g) Yes, Sir. The details of fee are given in the Statement enclosed.

STATEMENT

The types of rates of tuition fee charged from the students are as under :-

Army Public School

S. Standard No.	OR	JCOs	Officers	Civilians
(In Rupees)				
(a) I-V	110	165	230	390
(b) VI-VIII	120	175	240	410
(c) IX & X	120	175	250	430
(d) XI & XII	130	190	270	460

Air Force School

S. Standard No.	Airmen	Air Force Officers (in Rupees)	Non-Air Force (Civilians)
(a) KG-V	120	225	500
(b) VI-X	130	250	600
(c) XI & XIII	150	275	700

(Staff children are exempted from paying tuition-fee)

New Anganwari Schemes

2984. DR. RAM CHANDRA DOME :
DR. BALIRAM :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have decided to handover 10% of all new Anganwaris schemes to private agencies;

(b) whether the Anganwari workers were consulted by the Government on this issue;

(c) whether there has been retrenchment of Anganwari workers following privatisation; and